CENTRAL ADMINISTRATIVE TRIBUNALCUTTACK BENCH, CUTTACK, ORDER SHEET

COURT NO. : 1
02/01/2020
O.A./260/716/2019

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SANJEEV SINGH
-V/S-
NATIONAL ALUMINIUM COMPANY LIMITED, M/O MINES

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ITEM NO:22FOR

APPLICANTS(S)   Adv. :Mr. S.B. Jena

FOR RESPONDENTS(S) Adv.:Mr. M.K. Mishra, Sr. Advocate assisted by Mr. D.K. Patnaik

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and respondents.
	Applicant's counsel submitted that applicant who is under orders of transfer has submitted a fresh representation dated 07.12.2019, copy of which is filed by him after giving copy to respondents' counsel. He submitted that the O.A. be disposed of with direction to respondents to consider the said representation and till that time no coercive action against the applicant is to be taken.
	Respondents' counsel objected to the said submission and stated that applicant's earlier representation dated 07.11.2019 has already been considered and disposed of by the CMD vide order dated 05.12.2019, copy of which is filed by him after giving a copy to applicant's counsel.
	Applicant's counsel submitted that the applicant has furnished a fresh representation dated 07.12.2019 which may be considered on merit. He further submitted that the order dated 05.12.2019 has been signed by the AGM (HRD) though representation

was addressed to CMD. Respondents' counsel submitted that it has been issued with the approval of the competent authority as mentioned in the letter.

In view of the above submissions and without expressing any opinion on the merit of the case, the O.A. is disposed of with a direction to C.M.D., NALCO (Respondent No.1) to consider and dispose of the fresh representation dated 07.12.2019 submitted by the applicant as expeditiously as possible, if the same is pending as on date.

The O.A. is disposed of accordingly. No order as to costs.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)

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